

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S GUJARAT NRE COKE LIMITED**RELEVANT PARTICULARS**

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| 1. Name of Corporate Debtor | M/s GUJARAT NRE COKE LIMITED |
| 2. Date of Incorporation of Corporate Debtor | 29th January, 1986 |
| 3. Authority under which Corporate Debtor is Incorporated / Registered | Ministry of Corporate Affairs, RoC-Kolkata |
| 4. Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor | L51909WB1986PLC040098 |
| 5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor | Block C, 5th Floor, 22, Camac Street, Kolkata - 700016, West Bengal |
| 6. Insolvency Commencement Date in Respect of Corporate Debtor | 7th April, 2017 |
| 7. Estimated Date of Closure of Insolvency Resolution Process | 3rd October, 2017 |
| 8. Name of the Interim Resolution Professional Address of the Interim Resolution Professional Email Address of the Interim Resolution Professional Registration Number of the Interim Resolution Professional | Sumit Binani Room No. 6, 4th Floor Commerce House 2A Ganesh Chandra Avenue Kolkata 700013, West Bengal sumit_binani@hotmail.com ip.sumitbinani@gmail.com IBBI/IPA-001/IP-N00005/2016-17/10025 |
| 9. Last Date for Submission of Claims | 21st April, 2017 |

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process in respect of **M/s Gujarat NRE Coke Limited** on 7th April, 2017.

The creditors of **M/s Gujarat NRE Coke Limited** are hereby called upon to submit a proof of their claims on or before 21st April, 2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workman(s) and employee(s), may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 10th April, 2017

Place : Kolkata

SUMIT BINANI
Interim Resolution Professional